SPECIAL BENCH ITEM NO.111

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP (CAA) No. 10/ALD/2023 IN CA (CAA) No. 14/ALD/2023
(Second Motion)

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI UMESH KUMAR SHUKLA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 6th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**CHANDUKA TRADING PVT. LTD. WITH AAKASH REALCON PVT. LTD.**
UNDER SECTION	**230/232 COMPANIES ACT, 2013**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Naresh Kumar, Adv. *: For the Petitioner Companies*
Sh. Ajit Kr. Singh, AOL *: For the O.L., Allahabad*
Sh. Krishna Dev Vyas, Adv. *: For the RoC*
Sh. Niraj Kumar Singh, Adv. for Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing their respective parties are present.

1. The reports on behalf of the ROC, RD and Official Liquidator have already been filed.

2. It is stated by the Ld. Counsel representing the Income Tax Department that the reports with respect to the two companies, which are involved in the present scheme, have already been filed. However, he seeks another two weeks' time to file the report with respect to the remaining companies.

3. Let the report with respect to the remaining companies on behalf of the Income Tax Department be also filed positively within the aforesaid stipulated period of two weeks with an advance copy to be supplied to the other side.

4. The matter is adjourned for further hearing on 11th July, 2024 before the Regular Bench.

-Sd- ***-Sd-***

(Umesh Kumar Shukla) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

6th June, 2024
Kavya Prakash Srivastava
(Stenographer)